

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 59 of 2015

Dated:- 28th August, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Inderjit Kapoor, Technical Member**

In the matter of:-

IL & FS Tamilnadu Power Co. Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Taprez Malawat
Counsel for the Respondent(s) : Mr. Dhananjay Baijal and
Mr. Nikhil Nayyar for R-1
Ms. Suparna Srivastava for R-2
Mr. S. Valliwayagam for R.3

ORDER

Learned Counsel for Respondent no. 3 is filing reply today after serving copy on the other side. Learned Counsel for the Commission submits that instead of filing reply, he will file his written submissions. Accordingly, he is permitted to file his written submissions after serving copy on the other side. Learned Counsel for the Appellant seeks two weeks time to file rejoinder. Accordingly, he is directed to file rejoinder, if any, within two weeks after serving copy on the other side.

Post the matter for hearing on **01.10.2015.**

**(Inderjit Kapoor)
Technical Member
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**(Justice Surendra Kumar)
Judicial Member**